

No.HCA-II/17/2007

HIGH COURT OF KARNATAKA,  
HIGH COURT BUILDINGS,  
BENGALURU-560001.

Dated: 7<sup>th</sup> March, 2017

**FROM:**

**THE REGISTRAR GENERAL, HIGH COURT OF KARNATAKA, BENGALURU-1.**

Sir,

**Sub:** Request to furnish quotation/rate list for  
“TIKAUTEX WHITE TERRYCOT CLOTH  
VELVET-002,’ Navy Blue Woolen Jersey and  
White Peak Caps for use in the Drivers of this Office - Reg.

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With reference to the above subject, this Office desires to get sealed quotations/rate lists, for supply of “TIKAUTEX WHITE TERRYCOT CLOTH VELVET-002,’ Navy Blue Woolen Jersey and White Peak Caps use of the Drivers of this Office. Therefore, you are hereby requested to furnish your quotation/rate list for aforesaid articles in a sealed cover.

**The acceptance of the quotation would be subject to the following conditions.**

1. The quotation/rate list for the above said articles has to be submitted in a sealed cover with superscription on the envelop “*TIKAUTEX WHITE TERRYCOT CLOTH VELVET-002,’ Navy Blue Woolen Jersey and White Peak Caps*” by clearly mentioning the High Court reference number and date on the sealed cover.
2. Sealed quotation should be addressed to “**The Registrar General, High Court of Karnataka, Bengaluru**”.
3. The sealed quotation shall reach this Office (**Tappal Branch**) on or before **15/03/2017 at 05.00 P.M.**
4. The sealed quotations will be opened on **16/03/2017 at 11.30 Noon.**

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5. The rates have to be quoted inclusive of tax and supply charges. The rates once furnished in the quotation should not be increased once it is accepted till the completion of one year from the date of entering into an agreement.
6. An agreement has to be executed in this behalf in the form approved by the High Court, if quotation is accepted.
7. The period of one year would commence from the date of entering into an agreement.
8. The successful firm shall ensure quality and quantity of the articles supplied at all times.
9. Right is reserved by this authority to cancel the Contract at any time, if the supply is found to be not satisfactory without assigning any reason.
10. The High Court does not bind itself to accept the lowest quotation or any quotation and reserves the right to accept or reject the quotations without assigning any reasons.

Yours faithfully,

**Sd/-**  
**(T.G. SHIVASHANKAREGOWDA)**  
**REGISTRAR (ADMINISTRATION) I/c**